GOVERNMENT OF KARNATAKA

(Transport Department)

No.STA-6/SCP/PR-20/2019-20

Office of the Commissioner for Transport, 1st Floor, A-Block, TTMC-Building, Shanthi Nagara, Bangalore-27, Dated 23-03-2020.

DIRECTIONS UNDER SEC.68(4) OF MV ACT 1988

Sub:

Imposition of Restrictions in the Territorial Jurisdiction of the Revenue Districts of Bangalore (Urban), Bangalore (Rural), Kalaburagi, Chikkaballapura, Mysore, Madikeri, Dharwad, Mangalore & Belagavi – Reg.

Ref:

Government Order No. DD/SSU/COVID-19/17/19-20 Dated 22-03-2020.

Referring to the above, The Director, Health & Family Welfare Services, Bangalore in his order cited under reference has intimated that the Strict Social Distancing and Isolation measures to contain the spread of COVID-19 which is playing HAVOC across the world including India. Karnataka has witnessed more than 20 COVID-19 positive cases. Most of the Positive cases are from Bangalore (Urban), Bangalore (Rural), Kalaburagi, Chikkaballapura Districts and 1 case each has been reported from Mysore, Madikeri, Dharwad & Mangalore Districts. Further, intimated that they have decided to impose certain restrictions in the territorial jurisdiction of the Revenue Districts of Bangalore (Urban), Bangalore (Rural), Kalaburagi, Chikkaballapura, Mysore, Madikeri, Dharwad, Mangalore & Belagavi Districts from 00-00 hours of 23-03-2020 to 00-00 hours of 01-04-2020. The restrictions mentioned in the order cited above includes:

- 1) All Air Condition Bus Services of Road Transport Corporation and Private operators shall be stopped.
- 2) All inter-state and inter-districts services shall not be operated from these districts.

In view of the above orders, directions are hereby issued to Regional Transport Authorities under Section. 68(4) of MV Act 1988 to suspend all Air Conditioned Bus Services and inter-state, inter-district services from the districts referred to above.

Commissioner for Transport 23

and

Chairman, Karnataka State Transport Authority, Bangalore.

To

- 1. All the Deputy Commissioners and Chairman of Regional Transport Authorities for necessary action.
- 2. All the Additional Commissioners for Transport in the state for necessary action.
- 3. All the Joint Commissioners for Transport in the state for information.